

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 9296/2023

(Arising out of impugned final judgment and order dated 03-02-2023 in R/CRLMA No. 21496/2022 passed by the High Court Of Gujarat At Ahmedabad)

KALIYA GOBINDA PAHAN

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(IA No. 141105/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 141108/2023 - EXEMPTION FROM FILING O.T.)

Date : 31-08-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Kailas Bajirao Autade, AOR

For Respondent(s) Ms. Swati Ghildiyal, AOR  
Ms. Devyani Bhatt, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioner and the State.

The alleged recovery from the petitioner is contraband articles beyond the commercial quantity. In such circumstances, we do not find any reason to interfere with the order of the High Court. The present petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)  
ASSISTANT REGISTRAR